

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

FOR THE ATTENTION OF THE CREDITORS OF MURAD MERCANTILE PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Murad Mercantile Private Limited
2.	Date of incorporation of corporate debtor	12/09/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2012PTC235640
5.	Address of the registered office and principal office (if any) of corporate debtor	OFFICE NO. 307, MAKER CHAMBER V NARIMAN POINT MUMBAI Mumbai City MH 400021 IN
6.	Insolvency commencement date in respect of corporate debtor	17/03/2023 (The CIRP has commenced on 17/03/2023. The order dated 17/03/2023 was received by the undersigned on 31/03/2023)
7.	Estimated date of closure of insolvency resolution process	13/09/2023 (Being 180 days from 17/03/2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Kumar Raghavan</b> <b>Registration No.</b> <b>IBBI/IPA-001/IP-P01433/2018-2019/12336</b>
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Add: A-15, Windmill Village, Sr.no.61-75, Paud Road, Bavdhan Budruk, Pune- 411021  Email id: <a href="mailto:rkumar56.ip@gmail.com">rkumar56.ip@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-610, BSEL Techpark,, Sector 30 A, Opp. Vashi Railway Station, Navi Mumbai – 400703  <b>Email:</b> <a href="mailto:murad.cirp@gmail.com">murad.cirp@gmail.com</a>
11.	Last date for submission of claims	14/04/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised	NA

	Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Murad Mercantile Private LIMITED** on 17/03/2023 (The CIRP has commenced on 17/03/2023. The order dated 17/03/2023 was received by the undersigned on 31/03/2023).

The creditors of **MURAD MERCANTILE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 14/04/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Sd/-**  
**Mr. Kumar Raghavan**

Interim Resolution Professional  
in the matter of Murad Mercantile Private Limited  
Registration No.: IBBI/IPA-001/IP-P01433/2018-2019/12336

Date: 03/04/2023  
Place: Pune

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF ASHAPURA OPTIONS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	ASHAPURA OPTIONS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	10.07.2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2008PTC184487
5. Address of the Registered office and Principal office (if any) of Corporate Debtor	901, 9 <sup>th</sup> Floor, Hallmark Business Plaza, Gurunank Hospital Road, Bandra (E), Mumbai-400 051, MH.
6. Insolvency commencement date in respect of Corporate Debtor	30.03.2023 (Order received on 31.03.2023)
7. Estimated date of closure of insolvency resolution process	27.09.2023, being 180 <sup>th</sup> day from the receipt of the CIRP order.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bijendra Kumar Jha Reg. No. IBI/PA-001/IP-P00712/2017-2018/11227
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : 2B1804, Dreams Complex, LBS Marg, Bhandup (West), Mumbai-400 078. Email Id : cabk12@gmail.com
10. Address & e-mail to be used for correspondence with the interim resolution professional	Address : Stress Credit Resolution Private Limited, G-7, Satyam Shivam Sunderam CHS., Sion Circle, Sion East, Mumbai 400022. Email Id : ashapura.cirp@gmail.com
11. Last date for submission of claims	14.04.2023, being 14 <sup>th</sup> day from the receipt of the CIRP order
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web link : www.stresscredit.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **ASHAPURA OPTIONS PRIVATE LIMITED** on 30<sup>th</sup> March 2023 (Order received on 31.03.2023). The creditors of **ASHAPURA OPTIONS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 14<sup>th</sup> April 2023 to the interim resolution professional at the address mentioned against Entry No. 10. The relevant forms can be downloaded from the website [www.stresscredit.com](http://www.stresscredit.com). The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
**Bijendra Kumar Jha**  
Interim Resolution Professional  
Reg. No. IBI/PA-001/IP-P00712/2017-2018/11227  
Date : 3<sup>rd</sup> April 2023  
Place : Mumbai

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF MURAD MERCANTILE PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Murad Mercantile Private Limited
2. Date of incorporation of corporate debtor	12/09/2012
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2012PTC235640
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 307, Makar Chamber V Nariman Point Mumbai Mumbai City MH 400021 IN
6. Insolvency commencement date in respect of corporate debtor	17/03/2023 (The CIRP has commenced on 17/03/2023. The order dated 17/03/2023 was received by the undersigned on 31/03/2023)
7. Estimated date of closure of insolvency resolution process	13/09/2023 (Being 180 days from 17/03/2023)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kumar Raghavan Registration No. IBI/PA-001/IP-P01433/2018-2019/12336
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: A-15, Windmill Village, Srno. 61-75, Paud Road, Bavdhan Budruk Pune-411021 Email id: rkumar56.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	SSARVI Resolution Services LLP B-610, BSEI Techpark, Sector 30 A, Opp. Vashi Railway Station, Navi Mumbai-400703 Website: www.ssarvi.com/ Email: murad.cirp@gmail.com
11. Last date for submission of claims	14/01/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Murad Mercantile Private Limited** on 17/03/2023 (The CIRP has commenced on 17/03/2023. The order dated 17/03/2023 was received by the undersigned on 31/03/2023). The creditors of **MURAD MERCANTILE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 14/04/2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 03/04/2023  
Place: Pune

Sd/-  
**Mr. Kumar Raghavan**  
Interim Resolution Professional  
in the matter of **Murad Mercantile Private Limited**  
Registration No. IBI/PA-001/IP-P01433/2018-2019/12336

**NOTICE TO SHAREHOLDERS**

Notice is hereby given that the Extra-Ordinary General Meeting (EGM) of the Company will be held on **Thursday, April 27, 2023 at 11:30 A.M. (IST)** through Video Conferencing (VC) / Other Audio-Visual Means (OAVM) at Auditorium, First Floor, IFCI Tower, 61 Nehru Place, New Delhi-110019, for the special business to be transacted as provided in the notice calling EGM.

The EGM has been convened through VC / OAVM in compliance with the applicable provisions of the Companies Act, 2013 read with Ministry of Corporate Affairs (MCA) General Circulars. Physical attendance of the Members is not required at the EGM venue. Members desirous of attending the EGM through VC/OAVM may attend the EGM by following the procedure prescribed in the EGM Notice.

In terms of aforesaid Circulars, Notice calling EGM has been sent through electronic mode only to those Members whose e-mail IDs are registered with Company Registrar & Share Transfer Agent (R&STA) Depository Participant(s). Hence, no physical copy of the EGM Notice has been dispatched.

The Notice calling EGM is available on the websites of the Company at [www.ifcilt.com](http://www.ifcilt.com); Central Depository Services (India) Limited (CDSL) at [www.evotingindia.com](http://www.evotingindia.com); being the agency appointed for providing e-voting facilities and the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively.

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing its Members facility to cast their vote by electronic voting system from a place other than the venue of the Meeting (remote e-voting) on the resolution placed before the shareholders at the EGM. The remote e-voting period commences on Monday, April 24, 2023 at 9:00 A.M. (IST) and ends on Wednesday, April 26, 2023 at 5:00 P.M. (IST). The remote e-voting module shall be disabled thereafter. Remote e-voting shall not be allowed beyond the abovementioned date and time. Members who have cast their votes through remote e-voting may attend the EGM through VC / OAVM but shall not be entitled to cast their vote again. Those Members who have not cast their votes through remote e-voting may cast their vote at the EGM through e-voting. Detailed instructions in this regard is provided in the notice calling EGM.

Only those Members/ shareholders, who will be present in the EGM through VC/OAVM facility and have not cast their vote on the Resolutions through Remote E-Voting and are otherwise not barred from doing so, shall be eligible to vote through E-Voting system in the EGM. Kindly refer to the EGM Notice for detailed instruction for remote e-voting and e-voting at EGM.

The cut-off date for the purpose of e-voting has been fixed as Thursday, April 20, 2023. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the Depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting or e-voting in the EGM.

Members holding shares in physical form or those who have not registered their e-mail ID with the Company can cast their vote through remote e-voting or through e-voting system during the Meeting by registering their email ID (as per the process provided in the EGM Notice), before the cut-off date for this EGM i.e., Thursday, April 20, 2023. Shareholders, can register their email ID with R&STA at [admin@mcsregistrars.com](mailto:admin@mcsregistrars.com); [helpdesk@cdslindia.com](mailto:helpdesk@cdslindia.com) by providing their name registered as per the records of the Company, address, email ID, PAN, DPID/Client ID or Folio Number and Number of shares held by them.

Any person, who acquires shares and becomes Member of the Company after dispatch of Notice, is kindly requested to refer the EGM Notice available on the website of the Company, Stock Exchanges and CDSL w.r.t. instructions for attending the EGM and Voting thereat (both remote e-voting and e-voting at EGM).

All documents referred to in the accompanying Notice and the explanatory statement as well as other documents as required under the provisions of the Companies Act, 2013 are open for inspection through electronic mode on all working days except Saturdays, Sundays and Holidays between 11:00 AM to 01:00 PM upto the date of this EGM.

In case of any query/grievance(s) connected with the facility for voting by electronic means may be addressed to Shri Rakesh Dalvi, Senior Manager, Central Depository Services (India) Limited, A Wing, 25<sup>th</sup> Floor, Marathon Futurex, Mafatlal Mill Compound, N.M.Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or call on 1800225533.

For IFCI Limited  
Sd/-  
(Priyanka Sharma)  
Company Secretary

Date: March 31, 2023  
Place: New Delhi

**भारतीय रिजर्व बैंक**  
**RESERVE BANK OF INDIA**  
[www.rbi.org.in](http://www.rbi.org.in)

**AUCTION OF STATE GOVERNMENT SECURITIES**

The following State Government has offered to sell stock by way of auction, for an aggregate amount of ₹3000 crore (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (GreenSheet option) (₹cr)	Tenure (in Years)	Type of auction
1	Andhra Pradesh	1000	-	6	Yield
		1000	-	9	Yield
		1000	-	10	Yield
<b>TOTAL</b>		<b>3000</b>			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **April 5, 2023 (Wednesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (<https://rbitradingdirect.org.in>). For further details please refer to RBI press release dated **March 31, 2023 (Friday)** on RBI website [www.rbi.org.in](http://www.rbi.org.in).

**"Don't get cheated by E-mails/SMSs/Calls promising you money"**

**SALE NOTICE**  
**ARTEDZ FABS LIMITED (IN LIQUIDATION)**  
Reg. Office: H.NO 1125, BLDG T-1, SHREE RAJLAXMI HI-TECH PARK, SONALE VILLAGE BHIWANDI MUMBAI THANE MH 421302 IN  
CIN No: U12799MH2006PLC163645

Notice is hereby given to the public in general pursuant to Regulation 32 as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Public Announcement is hereby made inviting for the Expression of Interest from prospective bidders for the purpose of submission of bid in respect of auction sale of Artedz Fabs Limited - in Liquidation for plant & Machinery as is what is basis and as is where is basis.

Sr. No.	Particulars	Details
1	Date and Time of Auction	Date: Monday 8th May, 2023 Time: 3.00 p.m. and 5.00 p.m. (with an unlimited extension of 5 minutes each)
2	Address and e-mail of the liquidator as registered with IBBI	Registered Address: 203, The Ghatkopar Niharani CHS, Jethabhali Lane, Ghatkopar (East), Mumbai - 400077 Registered Email id - <a href="mailto:goop63.ip@gmail.com">goop63.ip@gmail.com</a>
3	Process specific address for correspondence	Unit # 207, Kshiti, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053 Email id - <a href="mailto:artedzcirc@gmail.com">artedzcirc@gmail.com</a>

Description of Assets and Location	RESERVE PRICE	EMD	INCREMENTAL VALUE
Sale of Plant & Machinery of the Corporate Debtor as is what is basis and as is where is basis located at H. NO 1125, Bldg T-1, Shree Rajlaxmi Hi-Tech Park, Sonale Village Bhiwandi Mumbai Thane MH 421302	70,00,000	7,00,000	70,000

Note: The Corporate Debtor is having plant & machinery related to manufacturing of textile fabrics for various uses.

**Important Notes:**

- The sale shall be on "AS IS WHERE BASIS", "AS IS WHAT IS", "WHATEVER IT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS" and as such, the sale shall be without any kind of warranties and indemnities.
- The details of the process and timelines are outlined in the E-Auction process document. The said E-Auction process document is available on the website of E-Auction service provider M/s e-Procurement Technologies Limited - Auctioneer. The address to the website is: <https://nctiauction.auctioneer.net>
- Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in E-Auction process document and accordingly submit their Expression of Interest in the manner prescribed in E-Auction process document.
- The site visit for the verification and due diligence of the assets of the Corporate Debtor is scheduled from **Friday 21st April, 2023 to Saturday 29th April, 2023** on submission of required documents as mentioned in the E-Auction process document.
- The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel/modify/terminate the e-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
- As per proviso to clause (f) of the Section 35 of the Code, the interested bidders shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in Section 23A of the Code (as amended from time to time)
- The last date of submission of Earnest Money deposit by the qualified bidders is **Friday, 5th May, 2023**.

Place: Mumbai  
Date: 03/04/2023

Sd/-  
**S. Gopalakrishnan**  
Liquidator of Artedz Fabs Limited  
Registration No.: IBI/PA-001/IP-P00721/2017-2018/11253

**CLASSIFIEDS**

**PERSONAL**

**THANKS GIVING**

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the material desire may be I want to be With you and my loved ones in your perpetual glory forever Amen - ZDS

0070834449-1

This is only an advertisement for information purpose and not an offer document announcement. Not for publication, distribution or release directly or indirectly into the United States or otherwise outside India. All capitalized terms used and not defined herein shall have the meaning assigned to them in the Letter of Offer dated March 01, 2023 (the "Letter of Offer" or "LOF") filed with the stock exchanges, namely BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") (the "Stock Exchanges") and the Securities and Exchange Board of India ("SEBI") for information and dissemination on the SEBI's website pursuant to proviso to Regulation 3 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 ("SEBI ICDR Regulations").

**gokul AGRO RESOURCES LIMITED**  
Corporate Identification Number: L15142GJ2014PLC080010

Registered Office: Crown-3, Inspire Business Park, Shantigram, Near Vaishnoveji Circle, S.G. Highway, Ahmedabad - 382421, Gujarat, India;  
Contact Person: Mr. Viralkumar Thaker, Company Secretary and Compliance Officer  
Tel: +079-67123500 | E-mail ID: [compliances@gokulagro.com](mailto:compliances@gokulagro.com) | Website: [www.gokulagro.com](http://www.gokulagro.com)

Our Company was incorporated as "Gokul Agro Resources Limited" on July 03, 2014, as a public limited company under the Companies Act, 2013, pursuant to a certificate of incorporation issued by the Registrar of Companies, Ahmedabad, Gujarat, (the "ROC") bearing Registration No. 080010. For details of the change in the address of the registered office of our Company, see "General Information" on page no. 36 of the Letter of Offer.

**PROMOTER OF OUR COMPANY: MR. KANUBHAI JIVATRAM THAKKAR**  
**NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY**

**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF GOKUL AGRO RESOURCES LIMITED ("OUR COMPANY OR COMPANY") ONLY**

ISSUE OF UPTO 44,71,011 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2/- EACH ("RIGHTS EQUITY SHARES") AT A PRICE OF ₹ 92/- PER RIGHT SHARE (INCLUDING A PREMIUM OF ₹ 90/- PER RIGHT SHARE) ("ISSUE PRICE") FOR AN AMOUNT UPTO ₹ 4113.33 LAKHS ON A RIGHTS ISSUE BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF GOKUL AGRO RESOURCES LIMITED ("COMPANY OR ISSUER") IN THE RATIO OF 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 32 (THIRTY-TWO) EQUITY SHARES HELD BY SUCH ELIGIBLE EQUITY SHAREHOLDERS AS ON THE RECORD DATE, WEDNESDAY, MARCH 8, 2023, ("ISSUE"). THE ISSUE PRICE IS 46 (FORTY-SIX) TIMES THE FACE VALUE OF THE EQUITY SHARE. FOR FURTHER DETAILS, KINDLY REFER TO THE SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 230 OF THE LETTER OF OFFER.

**BASIS OF ALLOTMENT**

The Board of Directors of the Company wishes thanks to all the shareholders for their response to the issue, which opened for subscription on Thursday, March 16, 2023 and closed on Thursday, March 23, 2023 and the last date for On Market Renunciation of Rights Entitlements was Friday, March 17, 2023. Out of the total 1930 Applications for 49,50,917 Equity Shares, 157 Applications for 63,540 Equity Shares were rejected on the basis of Ground for technical reasons. The total number of valid applications received were 1773 for 48,87,377 Rights Equity Shares. In accordance with the Letter of Offer and on the Basis of Allotment finalized on Wednesday, March 29, 2023, in consultation with the Registrar to the Issue and BSE Limited, the Designated Stock Exchange for the Issue. The Rights Issue Committee of the Company has allotted 44,71,011 Rights Equity Shares to the successful Applicants on March 29, 2023. All valid applications after technical rejections have been considered for Allotment.

**1. Summary of Allotment in various categories is as under:**

Category	No. of Applications	No. of Rights Equity Shares Allotted -against Rights Entitlement	No. of Rights Equity Shares Allotted -Against Additional Applied	Total Rights Equity Shares Allotted
Eligible Shareholders	1758	739237	3730161	4469398
Renounees	15	1613	0	1613
<b>Total</b>	<b>1773</b>	<b>740850</b>	<b>3730161</b>	<b>44,71,011</b>

**2. The break-up of application forms received and rejected from the Shareholders and the Renounees is as under:**

Category	Gross			Less: Rejections/Partial Amount			Valid		
	Applications	Equity Shares	Amount (₹)	Applications	Equity Shares	Amount (₹)	Applications	Equity Shares	Amount (₹)
Eligible Equity Shareholders	1915	4937428	454243376	157	63540	5845680	1758	4873888	448397696
Renounees	15	13489	1240988	0	0	0	15	13489	1240988
<b>TOTAL</b>	<b>1930</b>	<b>4950917</b>	<b>455484364</b>	<b>157</b>	<b>63540</b>	<b>5845680</b>	<b>1773</b>	<b>4887377</b>	<b>449638684</b>

\*Amount includes for partially rejected cases

**Information for Allotment / refund / rejection cases:** The dispatch of Allotment Advice cum Refund Intimation and reason for rejection, as applicable, to the investors has been completed on Thursday, March 30, 2023. The instructions to SCBS for unblocking funds were given on Thursday, March 30, 2023. The Listing Application was filed with BSE on Thursday, March 30, 2023 and NSE on Friday, March 31, 2023 and subsequently, the Listing Approval was received on Friday, March 31, 2023 from BSE and the Listing Approval will be received on or about Monday, April 3, 2023 from NSE. The credit of Rights Equity Shares to the respective demat accounts of the allottees in respect of Allotment in dematerialized form will be completed on or about Wednesday, April 5, 2023. For further details, see "Terms of the Issue - Allotment Advice or Refund/Unblocking of ASBA Accounts on page number 257 of the Letter of Offer. Pursuant to the Listing and Trading Approvals granted to be granted by BSE and NSE, the Rights Equity Shares Allotted in the issue is expected to commence trading on BSE and NSE on or about Monday, April 10, 2023. Further, in accordance with the SEBI circular bearing reference - SEBI/HO/CFD/DIL2/CIRP/2020/13 dated January 22, 2020, the request for extinguishment of rights entitlement with NSDL & CDSL is expected to be completed on Wednesday, April 5, 2023.

**INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM**

**DISCLAIMER CLAUSE OF SEBI:** The Letter of Offer has not been filed with SEBI in terms of SEBI (ICDR) Regulations as the size of issue is less than ₹ 5000.00 Lakhs. The Issuer has prepared the Letter of Offer in accordance with requirement as specified in the regulation and filed the same with the SEBI for information and dissemination on the SEBI's website. The Investors are advised to refer to the full text of the "Disclaimer Clause of SEBI" on page 223 of the Letter of Offer.

**DISCLAIMER CLAUSE OF BSE (Designated Stock Exchange):** "BSE Limited" (the "Exchange") has given vide its letter dated January 24, 2023 permission to this Company to use the Exchange's name in this Letter of Offer as the stock exchange on which this Company's securities are proposed to be listed. The Exchange has scrutinized letter of offer for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this Company. The Exchange does not in any manner: 1. Warrant, certify or endorse the correctness or completeness of any of the contents of this letter of offer; or 2. Warrant that this Company's securities will be listed or will continue to be listed on the Exchange; or 3. Take any responsibility for the financial or other soundness of this Company, its promoters, its management or any scheme or project of this Company, and it should not for any reason be deemed or construed that this letter of offer has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any securities of this Company may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever". The Investors are advised to refer to the full text of the Disclaimer provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of BSE Limited" on page 224 of the Letter of Offer.

**DISCLAIMER CLAUSE OF NSE:** NSE has given vide its letter dated December 19, 2022 permission to the Issuer to use the Exchange's name in this Letter of Offer as one of the stock exchanges on which this Issuer's securities are proposed to be listed. The Exchange has scrutinized this letter of offer for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this Issuer.

It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this letter of offer; nor does it warrant that this Issuer's securities will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of this Issuer, its promoters, its management or any scheme or project of this Issuer. The Investors are advised to refer to the full text of the Disclaimer provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of NSE" on page 225 of the Letter of Offer.

**REGISTRAR TO THE ISSUE**

**COMPANY SECRETARY & COMPLIANCE OFFICER**

**BIGSHARE SERVICES PRIVATE LIMITED**  
Office No S8-2, 6th floor Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093  
Tel No.: 022-62638200/22  
Email: [rightsissue@bigshareonline.com](mailto:rightsissue@bigshareonline.com)  
Investor grievance e-mail: [investor@bigshareonline.com](mailto:investor@bigshareonline.com)  
Contact Person: Mr. Vijay Surana  
Website: [www.bigshareonline.com](http://www.bigshareonline.com)  
SEBI Registration No: INR000001385

**GOKUL AGRO RESOURCES LIMITED**  
Registered Office: Crown-3, Inspire Business Park, Shantigram, Near Vaishnoveji Circle, S.G. Highway, Ahmedabad - 382421, Gujarat, India;  
Tel: +079-67123500;  
E-mail id: [compliances@gokulagro.com](mailto:compliances@gokulagro.com)  
Website: [www.gokulagro.com](http://www.gokulagro.com)  
Contact Person: Mr. Viralkumar Thaker,  
Company Secretary and Compliance Officer  
CIN: L15142GJ2014PLC080010

Investors may contact the Registrar or the Company Secretary and Compliance Officer for any pre-issue or post issue related matter. All grievances relating to the ASBA process may be addressed to the Registrar, with a copy to the SCBSs, giving full details such as name, address of the Applicant contact number(s), E-mail address of the sole first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked, ASBA Account number, and the Designated Branch of the SCBSs where the Application Form or the plain paper applications as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement.

**THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.**

For Gokul Agro Resources Limited  
On behalf of the Board of Directors

Sd/-  
**Mr. Viralkumar Thaker**  
Company Secretary & Compliance Officer

Date: April 02, 2023  
Place: Ahmedabad

**"IMPORTANT"**

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**CLASSIFIED CENTRES IN MUMBAI**

Sofias Arts, Bandra (W), Phone : 24326310  
Time Advertising, Matunga (W), Phone : 2446 6191  
Vijaya Agencies, Dadar (W), Phone : 2412 5672, Mobile : 992064089  
Space Age Advertising, Bandra (E), Phone : 26552207, Mobile : 908966222  
Kirti Agencies, Goregaon (E), Phone : 26047542  
AD Support Advertising, Santacruz (W), Mobile : 9869463650  
Gauri Press Communication, Andheri (E), Phone : 98216310, Mobile : 982069565  
Carl Advertising, Andheri (W), Phone : 6696 3441 / 42.  
Keyon Publicity, Andheri (E), Phone : 98253077, Mobile : 9920992393  
Lokhandwala Advertising, Andheri (W), Phone : 26364274 / 26316960.  
Prime Publicity Services, Andheri (E), Phone : 26839686 / 26830304.  
ZOYA Creation, Andheri (E), Phone : 983364551  
P. V. Advertisers, Jogeshwari (W), Phone : 26768888, Mobile : 9820123000  
Neha Agency, Goregaon (E), Phone : 2927 5033, Mobile : 981909563.  
Shark Enterprises, Goregaon (E), Phone : 022-26863587  
Adresht Services, Goregaon (W), Phone : 28762157 / 28726291.  
Samartha Advertiser Pvt. Ltd., Goregaon (E), Phone : 26852294, Mobile : 9594969627  
Target Media, Goregaon (E), Phone : 8629959648 / 9702307711  
Rijal Visual Ads., Malad (W), Phone : 28835457 / 28805487, Mobile : 9322267515  
Noble Publicity Service, Malad (W), Phone : 28881426 / 28881518.  
New Boom Ads, Kandivli (W), Phone : 28640221.  
Vikson Advertising Agency, Kandivli (W), Phone : 28645005, Mobile : 9820453200  
Express Advertising, Borivli (W), Phone : 2833 7799 / 2833 9977, Mobile : 9820401077  
Falcon Multimedia Pvt. Ltd., Borivli (E), Mobile : 9833226643  
JEET Advertising Agency, Borivli West, 022-28927636 / 28912529

**CENLUB CENLUB INDUSTRIES LTD.**  
CIN: L67120HR1992PLC035087  
Regd. Office: Plot No.233 & 234, Sector-58, Faridabad-121004 Haryana  
Tel No - +919826794470-73 E-mail: [cenlub@cenlub.in](mailto:cenlub@cenlub.in) / Website: [www.cenlub.in](http://www.cenlub.in)

**NOTICE OF POSTAL BALLOT & REMOTE E-VOTING**

Members are hereby informed that pursuant to the provision of section 108 and 110 and other applicable provision of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, SEBI (Listing Obligations and Disclosure Requirements) 2015, ("Listing Regulation"), Secretarial Standards-2 issued by the Institute of Companies Secretaries of India and other applicable laws and regulations, if any, including any statutory modifications) or re-enactment thereof the time being in force, Cenlub Industries Limited ("the Company") is seeking approval from the members via passing of Resolution as set out in the Postal Ballot Notice dated March 24, 2023 ("Postal Ballot Notice") by the way of electronic voting ("e-voting / remote e-voting") only on the following matter:

**"Reclassification of Promoters of the Company from "Promoter" to "Public" Category"**

In terms of the relevant provisions of the Act and in accordance with the guidelines issued by the Ministry of Corporate Affairs, inter-alia, for conducting Postal Ballot through e-voting vide General Circulars 14/2020 dated April 8, 2020, No. 17/2020 dated April 13, 2020, No. 22/2020 dated June 15, 2020, No. 33/2020 dated September 28, 2020, No. 39/2020 dated December 31, 2020 and No. 11/2022 dated December 28, 2022 ("MCA Circulars"), the process of sending the Postal Ballot Notice along with the instructions regarding remote e-voting through email to all those Members, whose email address is registered with the Company or with the Depositories/Depository Participants or Registrant Share Transfer Agents of the Company and whose names appear in the Register of Members/Beneficial Owners as on Friday, March 24, 2023 ("Cut-off Date"), has been completed on 1st April 2023.

All the members are hereby informed that:

- In accordance with the aforesaid Circulars, physical copy of the Postal Ballot Notice along with the Postal Ballot Form and pre-paid business reply envelope has not been sent to the Members. Hence the Members are required to communicate their assent or dissent only through the remote e-voting system. The Company has engaged the services of Central Depository Services (India) Limited (CDSL) for providing remote e-voting facility.
- The Postal Ballot Notice along with the explanatory statement is available on the website of the company ([www.cenlub.in](http://www.cenlub.in)), website of the Stock Exchange where the equity shares of the company are listed i.e. BSE Limited ([www.bseindia.com](http://www.bseindia.com)) and on the website of e-voting agency CDSL ([www.cdslindia.com](http://www.cdslindia.com)). Those Members, whose email address are not registered with us are requested to refer to the procedure mentioned in the Notes to Postal Ballot Notice, available on the above website to cast their votes electronically.
- The cut of date for the purpose of ascertaining the eligibility of members to cast their vote through remote e-voting facility is Friday March 24, 2023. The Members whose names appear in the register of members of the company or in the register of beneficial owners maintained by the depositories as on the Cut-Off date shall only be entitled to avail the remote e-voting facility.
- The remote e-voting period shall commence from 09.00 A.M. IST on Thursday, 6th April 2023 to 05.00 P.M. IST on Friday, 5th May, 2023. The remote e-voting module shall be disabled thereafter by CDSL. Once the vote on a resolution is cast by a Member, they shall not be allowed to change it subsequently or cast their vote again. The detailed procedure / instructions for remote e-voting are specified in the Notice to the Postal Ballot Notice.
- The company has appointed CS Apoorva Singh, Company

